

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) In view of the large number of places of scenic beauty in the country which the Central Department of Tourism alone is not in a position to develop due to constraint on resources, and since Sareswar Bill is mainly of local importance, its development would be the responsibility of the State Government.

(b) Does not arise.

Import policy of Capital goods

10165. **SHRI RAMDEO SINGH:** Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the Import Policy of capital goods worth less than Rs. 10 lakhs;

(b) what is the importer to do if an indigenous supplier replies to the advertisement quoting prices higher than the import (C.I.F. Value plus duty);

(c) what is the importer to do if delivery is too long; and

(d) what is the importer to do if he feels the indigenous supplier's quality of performance does not meet his requirement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): (a) Import applications from eligible Actual Users will be considered on merits having regard to indigenous angle and essentiality for import. However, import of Capital goods appearing in Part 'B' of Appendix 2 to the Import Policy, 1978-79, valued upto Rs. 10 lakhs, can be made by eligible Actual Users under Open General Licence after following the advertisement procedure as laid down in Chapter 3 of Import Policy, 1978-79.

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(b) to (d). The choice whether to import or to buy from indigenous supplier will lie with the Actual User, in cases covered by the aforesaid Part 'B' of Appendix 2.

Promotions and Demotions of Officers in Bank of Baroda

10166. **SHRI RATANSINH RAJDA:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there have been promotions and demotions of officers in the Bank of Baroda; if so, the officers involved, their designations, designations after promotion/demotion and the provisions under which these promotions/demotions were effected;

(b) is it a fact that there has been flouting of the recommendations of the Pillai Commission by the Bank of Baroda which Government was proposing to implement from July, 1978; and

(c) whether Government propose to issue a stay order against the decisions of the Chairman of Bank of Baroda, which are not in conformity with the spirit and nature of Pillai Commission recommendation if not, why not?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (c). Bank of Baroda has reported that the Chief General Manager's post has been filled in by the bank by promotion of the existing General Manager. 11 Assistant General Managers have been promoted as Deputy General Managers, 22 executives promoted as Assistant General Managers and 80 executives promoted to the Chief Officer's rank. The bank has denied any demotions of officers.

The bank, like public sector banks, has been advised to implement Pillai Committee's recommendations. The bank has been further advised to

consider whether the bank should not adopt a method whereby no special benefit will accrue to those promoted recently to senior positions, at the time of implementation of the Pillai Committee's recommendations.

Proposals of Bank of Baroda for supporting New Undertakings in Backward Areas

10167. SHRI RAM AWADESH SINGH: Will the Minister of FINANCE be pleased to state:

(a) what are the proposals of Bank of Baroda for supporting new undertakings in backward areas of the country; how many proposals of backward areas have been kept pending by this bank, for how much time and reasons for doing so;

(b) in how many cases, *ad hoc* approvals were granted at the instance of Central Board and reasons for doing the same; names of the parties where approval for more than Rs. 50 lacs have been given, details of financial allocations approved during the last three years; and

(c) in how many cases term loans have been approved by Bank of Baroda in backward areas, in how many cases they have been reduced and in how many rejected with reasons of rejection during the last three years?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) To ensure larger flow of bank credit in support of small productive ventures in the neglected sectors particularly in the rural and backward areas, banks have been asked to formulate district credit plans and implement them jointly with all the other financial institutions. The Bank of Baroda has lead responsibility in respect of 30 districts in the country. The Bank has taken up the credit plans for implementation in all these districts. It is also participating in the imple-

mentation of the credit plan programmes even in other districts. Besides, to ensure speedy disposal of loan applications, all the public sector banks have been directed to dispose of credit proposals within a period of 4 weeks if applications involve limits of less than Rs. 10,000/- and within 3 months if limits asked for are larger.

(b) Loan proposals are appraised and sanctioned at various levels *viz.* branch office, regional office, zonal office and central office. Zonal offices have powers to sanction loans upto Rs. 25 lakhs. Beyond this limit the proposals are referred to the Central Office of the Bank.

The Bank has reported that no *ad hoc* approvals have been given at the instance of the Board of Directors.

(c) The statistical reporting system does not provide for maintenance of data in the manner asked for. However, the Bank of Baroda has reported that it provides need-based credit to all viable ventures.

Policy followed by I.F.C. for Recruitment of Clerks, Assistants and Officers

10168. SHRI P. KANNAN: Will the Minister of FINANCE be pleased to state:

(a) the policy followed by Industrial Finance Corporation for recruitment of clerks, Assistants and Officers;

(b) whether the recruitment is on All-India basis and the publicity for requirements of staff is given in all newspapers of the country; and

(c) the recruitment made in respect of each category during the last two years, the number of candidates who applied and the number selected?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). The recruitment for the posts of clerks, assistants and officers in Industrial Finance Corporation of India is regulated by the provisions of IFCI